# CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No. 043/00409/2016

Date of Order: This, the 07th day of August 2018

# THE HON'BLE SMT. MANJULA DAS, JUDICIAL MEMBER THE HON'BLE MR. N. NEIHSIAL, ADMINISTRATIVE MEMBER

- 1. Sri Kamal Sharma, son of Dharma Nath Sarma
- 2. Sri Mahanta Deka, son of Late Chandra Kanta Deka
- 3. Sri Maheswar Mehta, son of Late Ram Sewak Mehta
- 4. Sri P. Hrangkhawl, son of late Mangal Chandra Hrangkhawl
- 5. Sri Tapash Das, son of Sri Subodh Ch. Das
- 6. Sri Siddheswar Kalita, son of Mr. Chandra Dhar Kalita
- 7. Sri Bikash Sharma, son of Sri Umesh Chandra Sarma
- Ms. Marnungla AO, daughter of Sri Temjenkaba Longkumer
- 9. Sri Ajit Barman, son of Sri Barun Barman
- Sri N. Peacefully Lyngdoh, Daughter of Late Norendro Kharbaney
- 11. Sri Senistar Mawlong, Son of Remus Marbah
- 12. Deishimti Umdor, son of Late Herbert Warlarpih
- 13. Sri Mac Dapmon Lamin, son of Late Kirisnus Pohlong
- 14. N. Roni, Daughter of Late B. Neni
- 15. Sri Pulin Konwar, son of Purna Chandra Konwar
- 16. Ms. Wanbhalin Nongspung, Daughter of Noswell Kharbuli

(All the applicants are serving as Operation Theater (OT) Assistant Grade II in North Eastern Indira Gandhi Regional

Institute of Health and Medical Sciences, Mawdiangdiang, Shillong, Meghalaya. Pin – 793018.)

## ...Applicants

By Advocates: Mr. R. Majumadr, Mr. H. Bezbarua, Mr. U. Sarma and Mrs. P. Rai.

-Versus-

- The Union of India, through the Secretary Ministry of Health & Family Welfare Nirman Bhawan, New Delhi, Pin – 110011.
- 2. The Union of India, through the Secretary Ministry of Finance (Department of Expenditure) North Block, New Delhi, Pin 110011.
- The Governing Council
   North Eastern Indira Gandhi Regional
   Institute of Health and Medical Sciences
   Mawdiangdiang, Shillong, Meghalaya, Pin 793018.
- The Director
   North Eastern Indira Gandhi Regional
   Institute of Health and Medical Sciences
   Mawdiangdiang, Shillong, Meghalaya, Pin 793018.

... Respondents

By Advocate: Ms. G. Sutradhar, Addl. CGSC

### ORDER (ORAL)

#### MANJULA DAS, JUDICIAL MEMBER:

Heard Mr. Utpal Sarma, learned counsel for the applicants and Ms. G. Sutradhar, learned Addl. CGSC for the respondents.

- 2. This case is for consideration of correct fixation of Grade Pay of Rs. 2800/- instead of Rs. 1900/- in the post of Operation Theater Assistants Grade II in the NEIGRIHMS equivalent to the pay scale of PGIMER, Chandigarh taking into consideration the provisions of the Central Civil Services (Revised Pay) Rules, 2008 and later amendment to the same, the nature of work and duties performed by the incumbents, Rule 16(4) of the NEIGRIHMS Rules, Clause 21 of the NEIGRIHMS byelaws and the professional qualification, with effect from their respective dates of appointment, along with all consequential benefits.
- 3. From the perusal of records, it is noted that before approaching this Tribunal, the applicant did not knock the door of the respondent authority for redressing their grievances. In view of that, we feel that let justice be done by directing the applicants to make comprehensive representation by narrating their grievances within a period of fifteen days from the date of receipt copy of this order. On receipt of such representation, the respondent authority, who is competent to deal with the matter, shall consider and dispose of within three months thereafter.

- 4. It is made clear that, whatever decision to be arrived by the respondent authority, shall be a reasoned and speaking and shall be communicated to the applicant forthwith.
- 5. Further, applicants are at liberty to approach this Tribunal for redressal of their grievances, in case, they are not satisfied with the decision to be arrived by the respondent authority.
- 6. With the above observation and direction, O.A. stands disposed of. No order as to costs.

(N. NEIHSIAL)
MEMBER (A)

(MANJULA DAS)
MEMBER (J)

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